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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
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NOTIFICATION
(INCOME-TAX)

No. 6590 (F.No.197/124/83-IT(AI)): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Hamdard Dawakhana (Wakf)" for the purpose of the said section for the period covered by the assessment years 1984-85 to 1987-88.

RK

(R.K. TEWARI)

UNDER SECRETARY TO THE GOVT. OF INDIA

To
The Manager,
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w.r.t. his letter No.CIT/TE(536)/74/319 dt. 17.7.1984.
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